

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4014**

TO BE ANSWERED ON THE 25TH MARCH, 2025/ CHAITRA 4, 1947 (SAKA)

MODEL PRISON MANUAL

†4014. SHRI DILIP SAIKIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by the Government after the formulation of Model Prison Manual and the details thereof; and

(b) the details of results achieved during the last three years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b): The Ministry of Home Affairs had prepared a Model Prison Manual in the year 2016 and had circulated it to all States and Union Territories (UTs) on 30.5.2016 for adopting the same in their respective jurisdictions. The Model Prison Manual, 2016 aims to bring uniformity in basic principles governing prisons and correctional institutions across the country. The Ministry of Home Affairs has been regularly following up the matter of adopting the Model Prison Manual with all States and UTs, through various written communications as well as meetings held with prison authorities from time to time.

As a result of the above, 20 States and all 8 Union Territories have confirmed adoption of the provisions of the Model Prison Manual 2016 in their respective jurisdictions. 8 States are yet to adopt the Model Prison Manual.
